

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4675
ANSWERED ON:22.05.2006
RETRENCHMENT OF WORKERS
Adsul Shri Anandrao Vithoba

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the survey conducted by the Labour Bureau has revealed that retrenchment of workers during the past few years have shown an upward trend in comparison to previous years;
- (b) if so, the details thereof;
- (c) whether the Government has taken any further steps to check retrenchment of workers; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

(a) & (b): As per the information provided by the Labour Bureau, Shimla, no consistent trend is observed in the number of workers retrenched in the past few years. A Statement on the number of workers retrenched during the last 5 years is at Annexure.

(c) & (d): Retrenchment of workers by employers is governed by the provisions contained in the Industrial Disputes Act, 1947. Appropriate safeguards exist under the Act to protect the interests of the workers affected by retrenchment.

Annexure referred to in reply to part (a) & (b) of the Lok Sabha Unstarred Question No. 4675 for answer on 22.5.2006 regarding Retrenchment of Workers.

Year	No. of workers retrenched
2001	3668
2002	3875
2003	2911
2004	2944
2005 (P)	1943

Source: Labour Bureau, Shimla P: Provisional